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CENTRAL ADMINISTRATIVE TRIBUNAL  
JODHPUR BENCH JODHPUR

ORIGINAL APPLICATION NO-77/2010  
THIS THE 25<sup>th</sup> DAY OF APRIL, 2011.

CORAM :  
HON'BLE MR. JUSTICE S.M.M.ALAM, MEMBER [J]  
HON'BLE MR.SUDHIR KUMAR, MEMBER [A]

.....

Smt. Krishna Bai W/o Late Sh. Gokal Ramji aged about 67 years, r/o Hem Singh Ji Ka Katla, Mahamandir, Jodhpur, Ex. Watchman working under the Desert Regional Station, Zoological Survey of India, Jhalamand, Pali Road, Jodhpur.  
.....Applicant

Versus

1- Union of India through the Secretary, Ministry of Environment and Forests, New Delhi.

2- The Director, Zoological Survey of India, M. Block, New Alipur, Kolkata.

3- The Additional Director, Officer-In-Charge (Head of Office), Desert Regional Station, Zoological Survey of India, Jhalamand, Pali Road, Jodhpur.

.....Respondents

Present :

Mr. N.K. Khandelwal, for the applicant.

Mr. M. Godara for Mr. Vineet Mathur, for the respondents.

**ORDER (ORAL)**  
**[PER JUSTICE S.M.M.ALAM,(JM)]**

Heard the learned Advocate of the applicant as well as the learned Advocate of the respondents.

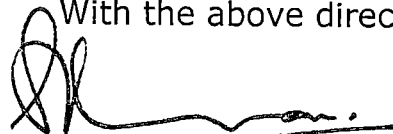
2- It has been submitted by the learned Advocate of the respondents that the applicant has filed this OA for issuing direction to the respondents to grant pension to him w.e.f. 1.2.2003 along with arrears and accrued interest. The learned Advocate submitted that the Department has already granted pension to the applicant but with regard to payment of interest no order has been passed as yet. He submitted that this application can be


disposed of with a direction to the respondents to consider the claim of the applicant with regard to payment of interest and pass order in accordance with law.

4- The learned Advocate appearing for the applicant submitted that as per rule and as per the decision of the Hon'ble Apex Court the applicant is entitled for grant of interest @ 9% p.a

5- Considering the submission of both the sides and the fact that the respondents have already granted pension to the applicant, we are of the view that this application can be disposed of with a direction to the respondents that respondents shall consider the claim of the applicant with regard to payment of interest in accordance with law. Accordingly, this O.A. stands disposed of with direction to the respondents to dispose of the claim of the applicant for payment of interest on delayed payment in accordance with rule, and as per the law laid down by the Apex Court in this regard. It is observed that the above consideration will be made within a period of three months.

6- With the above direction, this OA stands disposed of.

  
(Sudhir Kumār)  
AM

  
(S.M.M.Alam)  
JM